

Open Court
**CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the 09th day of July, 2021

Original Application No. 330/00457/2021
(U/S 19, Administrative Tribunals Act, 1985)

Present:

Hon'ble Mr. Devendra Chaudhry, Member-(Administrative)

Sujeet Kumar aged about 34 years,
S/o Jai Nath Rawat, R/o Anta Park Railway Colony, Govind Nagar,
Kanpur, Pin Code – 298006.
Presently posted as 'Helper' under Senior Section Engineer (Special
Work -1), North Central Railway, Kanpur.

.....Applicant

By Advocate: Shri P.K.Mishra.

Versus

1. Union of India through the General Manager, North Central Railway, Headquarters Office, Subedarganj, Allahabad.
2. Divisional Railway Manager, North Central Railway, Nawab Yusuf Road, Allahabad.
3. Senior Section Engineer/Ps North Central Railway, Kanpur.
4. Assistant Divisional Engineer/HQ North Central Railway, Kanpur.
5. Divisional Engineer (Estate, North Central Railway, DRM's Office Complex, North Central Railway, Allahabad.

-----Respondents

By Advocate: Shri Shesh Mani Mishra.

O R D E R

Undersigned has joined this Bench online through video conferencing. Shri Satish Sahu holding brief of Shri P.K. Mishra, learned counsel for the applicant is present in court. Mr.

Shesh Mani Mishra, learned counsel for the respondents is present online through video conferencing.

2. Heard Id the counsels for both the parties at admission stage.

3. Learned counsel for the applicant submits that the railway quarter concerned in this OA has been allotted to him by order of the respondents dated 01.06.2021 (Annexure No.1). The applicant has also taken the possession of the same vide order dated 16.06.2021. However, the applicant is being continuously harassed on account of an earlier order dated 14.04.2021 vide which the same railway quarter had been allotted to another person Shri Nitesh, although the same now, vide order dated 01.06.2021, has been allotted to him and there is no reason why he should be dispossessed in any manner with regards to the same railway quarter.

4. Learned counsel for the respondents submits that there is no occasion for intervention at this juncture because there is no order affecting the applicant in any way from existing quarter which was allotted to him on 01.06.2021 and the order dated 14.04.2021 is no longer in play and that the quarter has been given possession on 16.01.2021.

5. Be that as it may, the applicant is before the Tribunal by way of apprehension on account of the letter dated

14.04.2021 and the associated constant possible dispossession threat. Further that he has invested a lot of money on its renovation etc and is in lawful possession of the same.

7. Looking to the facts of the case as the step for abundant precaution, since the applicant has come before the Tribunal seeking protection, therefore, it is directed that the applicant shall not be disturbed from the allotment and possession of the current quarter allotted on 01.06.2021.

8. In view of the above, OA is accordingly disposed of finally.

9. No costs.

**(Devendra Chaudhry)
Member
(Administrative)**

/Shashi/